

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Video Conference**

**CORAM: HON'BLE BHASKARA PANTULA MOHAN-MEMBER JUDICIAL  
CORAM: HON'BLE VEERA BRAHMA RAO AREKAPUDI-MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 09.03.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>IA (IBC)/209/2022 in CP (IB) No.364/7/HDB/2020</b>
<b>NAME OF THE COMPANY</b>	<b>Timla Foods Pvt Ltd</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Grand Anicut Trust-1</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Timla Foods Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>7 of IBC</b>

**ORDER**

**IA(IBC)/209/2022-** Learned Counsel for the Applicant appeared via video conference.

This is an Application filed under Section 12A of the IB Code, 2016 seeking for withdrawal of CP No. 364/HDB/2020, in view of the Form FA dated 03.03.2022 filed by the Financial Creditor i.e., Grand Anicut Trust - 1 Represented by its Debenture Trustee - Milestone Trusteeship Services Pvt Ltd, to discharge the IRP from the continuation of CIRP Process of Corporate Insolvency Resolution Process and also hand over the management and affairs of the Corporate Debtor back to erstwhile management.

We have perused the Application, Memo and also the Form-FA filed by the IRP. In view of the same, we hereby order the withdrawal of CP No. 364/HDB/2020. The IRP is directed to hand over the Company to the erstwhile management forthwith. The order of moratorium shall cease to have effect.

Accordingly, IA(IBC)/209/2022 stands disposed of.

  
**MEMBER (T)**

  
**MEMBER (J)**

Ajay